

आयकर अपीलीय अधिकरण, 'डी' न्यायपीठ, चेन्नई
**IN THE INCOME TAX APPELLATE TRIBUNAL
'D' BENCH, CHENNAI**

श्री महावीर सिंह, उपाध्यक्ष एवं श्री अमिताभ शुक्ला, लेखा सदस्य के समक्ष
**BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.: **1742/CHNY/2014**
निर्धारण वर्ष/Assessment Year: 2004-05

Carborundum Universal Ltd.,
Parrys Road,
43, Moore Street,
Chennai – 600 001.

The Assistant Commissioner
Vs. **of Income Tax,**
Large Taxpayer Unit,
Chennai .

PAN: AAACC 2474P

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

CORRIGENDUM

PER MAHAVIR SINGH, VICE PRESIDENT:

The Id.counsel for the assessee has intimated us vide letter dated 14.05.2024, that in the Tribunal's order dated 10.05.2024, in ITA No. 1742/CHNY/2014, the Tribunal in Para 5 at page 7 has wrongly mentioned as 'In case, the assessee has included this income in assessment year 2008-09, the AO will consequently **add this income** in assessment year 2004-05' instead of 'the AO will consequently **delete the addition/disallowance** in assessment year 2004-05'.

2. On perusing the order of the Tribunal dated 10.05.2024, we find the submission of the Id.counsel for the assessee assessee is correct. Accordingly the para 5 at page 7 is hereby corrected and shall be read as follows:-

“In case, the assessee has included this income in assessment year 2008-09, the AO will consequently delete the addition / disallowance in assessment year 2004-05.”

It is ordered accordingly.

Sd/-

(अमिताभ शुक्ला)

(AMITABH SHUKLA)

लेखा सदस्य/ACCOUNTANT MEMBER

Sd/-

(महावीर सिंह)

(MAHAVIR SINGH)

उपाध्यक्ष /VICE PRESIDENT

चेन्नई/Chennai,

दिनांक/Dated, the 21st May, 2024

RSR

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त /CIT
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF.